

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 884 of 2020

Magma Fincorp Ltd. through
Rajeev Kumar Sinha.....

Petitioner(s)

Versus

State of Jharkhand & Anr.....

Opp. Party(s)

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the Petitioner
For the State

.....

: Mr. Ajay Kr. Sah, Advocate
: Mr. P.D.Agarwal, Spl. P.P.

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2/10.09.2020 This case was listed/ supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

The defects stand ignored.

Issue notice to O.P. No. 2 to show cause as to why this application be not admitted and/or disposed of at this stage itself, for which requisite etc. under registered cover with A/D as well as through Ordinary process, must be filed within two weeks.

List this case after service of notice or on appearance of O.P. No. 2, whichever is earlier.

In the meantime, further proceedings of Kuru P.S. Case No. 167 of 2019, pending in the Court of Additional Chief Judicial Magistrate, Lohardaga, shall remain stayed so far as this petitioner is concerned.

(Ananda Sen, J)